

**Office of Directorate General of Foreign Trade
New Delhi -**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 2/82-ALC4/2015 **MEETING DATE** : 29.04.2015
But actually held on 21.05.2015

Meeting No. 2/82 of 2014-15, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 29.04.2015 but actually held on 21.05.2015 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Dr. Nitin Jain, Scientist 'D', Department of Biotechnology
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC -III meeting No. 1/82 was scheduled for 18.03.2015 but actually held on 29.04.2015 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

1	Case No.: 132/8/82-ALC4/2014	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deferred
	HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date: 25.06.2015
Decision : It was decided to request the firm to furnish Production and Consumption data duly certified by Central Excise Authority. The case is deferred for 29.04.2015.				

2	Case No.: 14/24/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deferred
	HQ File :01/82/050/00814/AM11/	RLA File :09/24/040/00210/AM11/	Lic.No/Date:0910043414 08.09.2010	Defer Date: 25.06.2015
Decision : It was decided to defer the case for 25.06.2015 for comments of Department of Pharmaceuticals.				

3	Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:
	Decision : Withdrawn as the case was already rejected by the NC in its 18/82 meeting dated 18.02.2015			

4	Case No.:4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:
	Decision : Withdrawn as the case was already rejected by the NC in its 18/82 meeting dated 18.02.2015			

5	Case No.:16/3/85-ALC3/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/85/050/00016/AM14/	RLA File :09/24/040/00468/AM13/	Lic.No/Date:0910054777 15.01.2013	Defer Date:
	Decision : Withdrawn as the case was already rejected by the NC in its 18/82 meeting dated 18.02.2015			

6	Case No.:79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of IPP.			

7	Case No.:42/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deferred
	HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date: 25.06.2015
	Decision : It was decided to defer the case for 25.06.2015 for comments of Department of Pharmaceuticals.			

8	Case No.:68/17/82-ALC4/2013	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

9	Case No.:1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:12.06.2015
Decision : was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

10	Case No.:17/13/82-ALC4/2013	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00493/AM14/	RLA File :34/24/040/00085/AM14/	Lic.No/Date:3410037541 31.07.2013	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

11	Case No.:31/4/82-ALC4/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

12	Case No.:9/30/83-ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/83/050/00471/AM14/	RLA File :07/24/040/00152/AM14/	Lic.No/Date:0710097668 22.08.2013	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

13	Case No.:22/17/82-ALC4/2013	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

14	Case No.:28/4/82-ALC4/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00276/A M15/	RLA File :03/95/040/00575/AM14/	Lic.No/Date:031075484 8 22.10.2013	Defer Date: 

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

15	Case No.: 51/18/82-ALC4/2014	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01417/AM15/	RLA File :03/94/040/00638/AM14/	Lic.No/Date:0310756247 30.10.2013	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

16	Case No.: 26/24/82-ALC4/2013	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/01225/AM14/	RLA File :09/24/040/00392/AM14/	Lic.No/Date:0910058221 13.11.2013	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

17	Case No.: 28/24/82-ALC4/2013	Party Name: PORUS LABORATORIES PVT LTD.	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/01227/AM14/	RLA File :09/24/040/00396/AM14/	Lic.No/Date:0910058239 18.11.2013	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

18	Case No.: 20/24/82-ALC4/2013	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/01219/AM14/	RLA File :09/24/040/00405/AM14/	Lic.No/Date:0910058310 25.11.2013	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

19	Case No.: 66/3/82-ALC4/2014	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00070/AM15/	RLA File :09/24/040/00422/AM14/	Lic.No/Date:0910058454 04.12.2013	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

20	Case No.: 181/3/82-ALC4/2014	Party Name: AKZO NOBEL INDIA	Meet No/Date: 2/82-ALC4/2015	Status: Deffered and Re-indexed
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	LIMITED	29.04.2015	
HQ File :01/82/050/00185/AM15/	RLA File :02/24/040/00053/AM14/	Lic.No/Date:0210198392 02.01.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

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Case No.:24/8/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved	
HQ File :01/82/050/00688/AM15/	RLA File :07/24/040/00323/AM14/	Lic.No/Date:0710101055 02.01.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 23/82 dated 01.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Gluconate-Injectable Grade USP	1 kg	1.	Calcium Gluconate (Oral Grade)	1.05kg
Calcium Boro Gluconate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.946 kg
Calcium Glubionate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.430 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:192/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:12.06.2015
Decision : Application already sent to Department of Pharmaceuticals for their comments. The case is deferred for 12.06.2015			
Case No.:204/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/00208/AM15/	RLA File :09/24/040/00514/AM14/	Lic.No/Date:0910058895 10.01.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:208/3/82-ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:87/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82- ALC4/2015	Status:Deffered and Re-indexed
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		29.04.2015	
HQ File :01/82/050/00091/AM15/	RLA File :09/24/040/00544/AM14/	Lic.No/Date:0910059155 04.02.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

26	Case No.:117/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00121/AM15/	RLA File :09/24/040/00543/AM14/	Lic.No/Date:0910059156 04.02.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

27	Case No.:73/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00077/AM15/	RLA File :09/24/040/00536/AM14/	Lic.No/Date:0910059285 14.02.2014	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

28	Case No.:131/3/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00135/AM15/	RLA File :09/24/040/00576/AM14/	Lic.No/Date:0910059289 14.02.2014	Defer Date: 25.06.2015
Decision : It was decided to defer the case for 25.06.2015 for comments of Department of Pharmaceuticals.				

29	Case No.:86/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00090/AM15/	RLA File :02/24/040/00197/AM14/	Lic.No/Date:0210200380 21.02.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

30	Case No.:118/6/82-ALC4/2014	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00520/AM15/	RLA File :04/24/040/00214/AM14/	Lic.No/Date:0410155675 27.02.2014	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

31	Case No.:58/6/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
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HQ File :01/82/050/00460/AM15/	RLA File :03/94/040/00797/AM14/	Lic.No/Date:0310772503 28.02.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:106/3/82- ALC4/2014	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
32 HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

Case No.:51/3/82- ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
33 HQ File :01/82/050/00055/AM15/	RLA File :34/24/040/00303/AM14/	Lic.No/Date:3410039546 12.03.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

Case No.:33/10/82- ALC4/2014	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
34 HQ File :01/82/050/00947/AM15/	RLA File :09/24/040/00617/AM14/	Lic.No/Date:0910059557 13.03.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

Case No.:57/3/82- ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
35 HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:180/6/82- ALC4/2014	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
36 HQ File :01/82/050/00582/AM15/	RLA File :34/24/040/00298/AM14/	Lic.No/Date:3410039601 19.03.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:48/15/82- ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
37 HQ File	RLA File	Lic.No/Date:0910059591	Defer

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/01335/AM15/	:09/24/040/00644/AM14/	19.03.2014	Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

Case No.:26/5/82-ALC4/2014	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Rejected
HQ File :01/82/050/00343/AM15/	RLA File :07/24/040/00469/AM14/	Lic.No/Date:0710103055 20.03.2014	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

Case No.:13/10/82-ALC4/2014	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
HQ File :01/82/050/00927/AM15/	RLA File :09/24/040/00641/AM14/	Lic.No/Date:0910059593 20.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/659/2014-PI(Norms) dated 18.05.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
2-Hydroxymethyl-3-methyl-4-(2,2,2-trifluoroethoxy) pyridine hydrochloride	1 kg	1.	2,3 Lutidine	0.714
		2.	2,2,2 Trifluoroethanol	0.714
		3.	Acetic Acid	0.250
		4.	Hydrogen Peroxide 50%	0.180
		5.	Sulphuric Acid (CPGrade)	Not an importable item.
		6.	Nitric Acid 70%	Not an importable item.
		7.	Ammonia Gas	Not an importable item.
		8.	MDC (Methyle chloride)	0.24
		9.	MIBK	0.16
		10.	Potassium carbonate powder	0.420
		11.	TBAB	0.035
		12.	Acetic anhydride	1.00
		13.	Sodium hydroxide	0.376

निर्मल कुमार/NIRMAL KUMAR
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		14	Carbon	0.055
		15	Toluene	0.040
		16	IPA	0.038

RA may take appropriate action as per the decision of Norms Committee.

40	Case No.:51/5/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00368/AM15/	RLA File :03/94/040/01098/AM14/	Lic.No/Date:0310776087 27.03.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

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Case No.:8/10/82-ALC4/2014	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved	
HQ File :01/82/050/00922/AM15/	RLA File :09/24/040/00651/AM14/	Lic.No/Date:0910059684 01.04.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/647/2014-PI(Norms) dated May 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
(2S)-(1-Tetrahydropyramid-2-One)-3-Methylbutanoic Acid (TPA).	1 kg	1.	L-Valine	1.04
		2.	Methylene Chloride	3.14
		3.	Iso Propyl Alcohol	1.04
		4.	Acrylonitrile	0.23
		5.	Methyl Chloroformate	0.84
		6.	Methanol	1.52
RA may take appropriate action as per the decision of Norms Committee.				

42	Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

43	Case No.:47/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
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HQ File :01/82/050/00961/AM15/	RLA File :09/24/040/00638/AM14/	Lic.No/Date:0910059694 02.04.2014	Defer Date:
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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/567/2014-PI(Norms) dated 16.04.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
TENOFVIR DISOPROXIL FUMARATE FROM PMPA	1 kg	1.	Tenofovir Fumarate (TCX) II	0.80
		2.	Chloromethyl isopropyl carbonate(	1.3527
		3.	Triethyl amine	0.905
		4.	Fumaric acid	0.26
		5.	Cyclohexane	3.39
		6.	N-methyl-2-pyrrolidone (NMPO)	1.4878
		7.	Isopropyl alcohol	3.39
		8.	Methylene dichloride	2.26

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 4/10/82- ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date: 2/82- ALC4/2015 29.04.2015	Status: Approved
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HQ File :01/82/050/00918/AM15/	RLA File :09/24/040/00670/AM14/	Lic.No/Date:0910059706 03.04.2014	Defer Date:
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Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/382/2013-PID dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
44 DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBINATION VACCINE SINGLE DOSE VIAL, PEDIATRIC DOSE DIPHTHERIA, TETANUS PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)	Vials	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	76.848 kg
		2.	AEROSIL 380V (COLLIDAL ANH SILICA BP)	20.375 kg
		3.	GLYCEROL	122.841 ltr.
		4.	TWEEN-20 (POLYSORBATE 20)	7.685 ltr.
		5.	POTASSIUM THYOCYNATE	169.742 gms
		6.	TRIS BUFFER	10.216 kg
		7.	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	27.665 kg
		8.	YEAST EXTRACT	22.447 kg
		9.	DEXTROSE (GLUCOSE)	35.937 kg
		10.	L-CYSTINE	0.437 kg
		11.	BACTO CASAMINO ACID	31.758 kg
		12.	THIOMERSOL	0.379 kg
		13.	SILICON EMULSION	16.5 kg

निर्मल कुमार
उप महादेशीय व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

14	ADIPIC DIHYDRAZIDE (ADH)	1.686 kg
15	N-3-DIMETHYLAMINOPROPYL-N-ETHYLCARBODIMIDE HCL (EDC)	167.545 gm
16	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	1.441 kg
17	CETAVLON	1537 gm
18	ALUMINIUM PHOSPHATE GEL 2% (ADJU.PHOS 2%)	76.991 kg
19	L-TYROSINE	0.7841 kg
20	NZ CASE TT (CASEIN PEPTONE PLUS)	39.12 kg
21	VITAMIN B1 HCL (THIAMINE HYDROCHLORIDE)	1.14 gm
22	GLASS VIALS	1100000 nos
23	RUBBER STOPPERS	1095638 nos
24	ALUMINIUM CAPS/SEALS	1088334 nos
25	HEATMARKER VACCINE VIAL MONITOR (VVM LABELS)	1086508 nos
26	SHIPPING INDICATORS (Q TAG 2 PLUS)	902 nos
27	FILTERS & FILTER AIDS	250 nos.

RA may take appropriate action as per the decision of Norms Committee.

Case No.:15/10/82-ALC4/2014	Party Name: BIOLOGICAL E LTD	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Approved
HQ File :01/82/050/00929/AM15/	RLA File :09/24/040/00671/AM14/	Lic.No/Date: 0910059705 03.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/382/2013-PID dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
45 DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBANITAION VACCINE 10 DOSE VIAL PEDIATRIC DOSE DIPHTHERIA, TETANUS, PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILLUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)	vial	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	768.48 kg
		2.	AEROSIL 380 V (COLLIDAL ANH SILICA)	203.75 kg
		3.	GLYCEROL	1228.41ltr
		4.	TWEEN-20 (POLYSORBATE)	76.58 ltr.
		5.	POTASSIUM THYOCYNATE	1697.42 gms
		6.	TRIS BUFFER	102.16 kg
		7.	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	276.65 kg
		8.	YEAST EXTRACT	224.47 kg
		9.	DEXTROSE (GLUCOSE)	359.37 kg
		10.	L-CYSTINE	4.37 kg
		11.	THIOMERSOL	3.79 kg
		12.	ADIPIC DIHYDRAZIDE (ADH)	16.86 kg

निर्मल कुमार / Nirmal Kumar
उप महादेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	13	N-3-DIMETHYLAMINOPROPYL-N ETHYL CARBODIMIDE HCL (EDC)	1675.45 gm
	14	SILICON EMULSION	165.00 kg
	15	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	14.41 kg
	16	CETAVLON	15.369 kg
	17	ALUMINIUM PHOSPHATE GEL 2%	769.91 kg
	18	L-TYROSINE	7.81 kg
	19	NZ CASE TT (CASEIN PEPTONE PLUS)	391.2 kg
	20	VITABIN B1 HCL (THIAMINE HYDROCHLORIDE)	11.45 gm
	21	GLASS VIALS SILCONISED 5ML	1100000 nos
	22	RUBBER STOPPERS	1085430 nos
	23	ALUMINIUM CAPS/SEALS	1076890 nos
	24	HEATMARKER VACCINE VIAL MONITOR LABELS (VVM LABELS)	1100000 nos
	25	SHIPPING INDICATORS (QTAG 2 PLUS)	1790 nos
	26	FILTERS & FILTER AIDS	2500 nos.
	27	BACTO CASAMINO ACID	317.58 kg

RA may take appropriate action as per the decision of Norms Committee.

46	Case No.: 22/10/82-ALC4/2014	Party Name: OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00936/AM15/	RLA File :09/24/040/00669/AM14/	Lic.No/Date:0910059697 03.04.2014	Defer Date:12.06.2015

Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.

47	Case No.: 23/6/82-ALC4/2014	Party Name: KUDOS CHEMIE LTD.,	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00425/AM15/	RLA File :22/24/040/00098/AM14/	Lic.No/Date:2210014788 09.04.2014	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

48	Case No.: 24/6/82-ALC4/2014	Party Name: KUDOS CHEMIE LTD.,	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00426/AM15/	RLA File :22/24/040/00107/AM14/	Lic.No/Date:2210014787 09.04.2014	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

49	Case No.: 1/2/82-	Party Name: CADILA	Meet No/Date: 2/82-	Status: Deffered
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निर्मल कुमार
उप महा निदेशक
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC4/2014	HEALTHCARE LTD.,	ALC4/2015 29.04.2015	and Re-indexed
HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:12.06.2015
Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case is deferred for 12.06.2015.			

Case No.:34/5/82- ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
50 HQ File :01/82/050/00351/AM15/	RLA File :34/24/040/00003/AM15/	Lic.No/Date:3410039800 15.04.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

Case No.:21/10/82- ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
51 HQ File :01/82/050/00935/AM15/	RLA File :09/24/040/00678/AM14/	Lic.No/Date:0910059795 21.04.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Biotechnology			

Case No.:48/10/82- ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/00962/AM15/	RLA File :09/24/040/00650/AM14/	Lic.No/Date:0910059803 22.04.2014	Defer Date:12.06.2015
52	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/568/2014-PI(Norms) dated 29.04.2015, it was decided to call the following information from the firm : 1. Stepwise yield on molar basis for each step of manufacturing process. 2. Material balance for each step. 3. Requirement & recovery of solvents at each step. 4. Copy of Technical Literature in support of yield claimed. 5. Past production vis-à-vis actual consumption of all imported input duly certified by Central Excise Authorities. The case was deferred for 12.06.2015		

Case No.:49/10/82- ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status: Approved
53 HQ File :01/82/050/00963/AM15/	RLA File :09/24/040/00006/AM15/	Lic.No/Date:0910059802 22.04.2014	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/569/2014-PI(Norms) dated 29.04.2015, it was decided to ratify norms under			

Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
FOSAMPRENAVIR CALCIUM	1 kg	1.	(2S,3S)-1,2-Epoxy-3-(Boc-amino)-4-phenylbutane	0.87
		2.	(S)-(+)-3-Hydroxytetrahydrofuran	0.34
		3.	4-Nitrobenzenesulfonylchloride	0.814
		4.	Dichloromethane/ Methylene Chloride	4.95
		5.	Isobutylamine	1.30
		6.	Methanol	5.73
		7.	Triethylamine	0.972

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 38/10/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Approved
HQ File :01/82/050/00952/AM15/	RLA File :09/24/040/00656/AM14/	Lic.No/Date: 0910059807 23.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/629/2014-PI(Norms) dated May 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Abacavir Sulphate	1 kg	1.	Vincelactam	2.50
		2.	Di.Tert.Butyl Dicarboxate	5.00
		3.	Dimethyl Formamide	7.00
		4.	Sodium Borohydride	0.946
		5.	N-(2-Amino-4,6-Dichloro Pyridine-5-Yl) Formamide	1.042
		6.	Triethyl Ortho Formate	1.50
		7.	Tetrahydrofuran	4.15

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 6/5/82-ALC4/2014	Party Name: UNITED BIOTECH PVT.LTD.	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deferred and Re-indexed
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55 निर्मल
उप
Dy. Director
विदेशी व्यापार
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00323/AM15/	RLA File :05/24/040/00034/AM15/	Lic.No/Date:0510384810 24.04.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

Case No.:53/10/82-ALC4/2014	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
HQ File :01/82/050/00967/AM15/	RLA File :09/24/040/00677/AM14/	Lic.No/Date:0910059856 25.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/629/2014-PI(Norms) dated May 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
56 4-(2,2-Epoxypropoxy)-9H-carbazole powder	1 kg	1.	1,3-Cyclohexanedione	1.80
		2.	Phenylhydrazine Hydrochloride	2.56
		3.	Methanol	2.00
		4.	Hydrochloric acid(35%)	Not an importable item
		5.	Raney Nickel	0.100
		6.	Potassium Hydroxide	0.591
		7.	Toluene	0.355
		8.	Epichlorohydrin	0.915
		9.	Dimethyl Sulfoxide	Not shown in process
		10.	Sodium Hydroxide	0.25

RA may take appropriate action as per the decision of Norms Committee.

Case No.:64/5/82-ALC4/2014	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/00381/AM15/	RLA File :03/95/040/00026/AM15/	Lic.No/Date:0310779504 25.04.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:41/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/00955/AM15/	RLA File :09/24/040/00028/AM15/	Lic.No/Date:0910059852 25.04.2014	Defer Date:12.06.2015

निर्यात विभाग
उप महा निदेशक
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/618/2014-PI(Norms) dated 05.05.2015, it was decided to call from the firm Past production vis-a-vis actual consumption of all imported inputs duly certified by Central Excise Authorities.

The case was deferred for 12.06.2015.

59	Case No.: 46/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00960/AM15/	RLA File :09/24/040/00029/AM15/	Lic.No/Date:0910059853 25.04.2014	Defer Date:12.06.2015
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/618/2014-PI(Norms) dated 05.05.2015, it was decided to call from the firm Past production vis-a-vis actual consumption of all imported inputs duly certified by Central Excise Authorities.				
The case was deferred for 12.06.2015.				

60	Case No.: 54/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00968/AM15/	RLA File :09/24/040/00037/AM15/	Lic.No/Date:0910059858 25.04.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

61	Case No.: 51/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00965/AM15/	RLA File :09/24/040/00039/AM15/	Lic.No/Date:0910059887 28.04.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

62	Case No.: 76/10/82-ALC4/2014	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deferred
	HQ File :01/82/050/00990/AM15/	RLA File :22/24/040/00099/AM14/	Lic.No/Date:2210014839 29.04.2014	Defer Date: 25.06.2015
Decision : : It was decided to defer the case for 25.06.2015 for comments of Department of Pharmaceuticals.				

63	Case No.: 77/10/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00991/AM15/	RLA File :22/24/040/00003/AM15/	Lic.No/Date:2210014838 29.04.2014	Defer Date:12.06.2015

निर्मल कुमार
उप महाविदेशीय निर्यात प्रमुख
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशक (उप)
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals

64	Case No.: 61/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00975/AM15/	RLA File :03/95/040/00913/AM14/	Lic.No/Date:0310779831 29.04.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

65	Case No.: 20/10/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00934/AM15/	RLA File :09/24/040/00044/AM15/	Lic.No/Date:0910059969 01.05.2014	Defer Date:12.06.2015
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 and (ii) past production vis-avis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 12.06.2015.			

66	Case No.: 3/5/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00320/AM15/	RLA File :03/95/040/00017/AM15/	Lic.No/Date:0310780255 01.05.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

67	Case No.: 19/10/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00933/AM15/	RLA File :09/24/040/00020/AM15/	Lic.No/Date:0910059967 01.05.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

68	Case No.: 43/10/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00957/AM15/	RLA File :09/24/040/00021/AM15/	Lic.No/Date:0910059968 01.05.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

69	Case No.: 54/5/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00371/AM15/	RLA File :03/95/040/00077/AM15/	Lic.No/Date:0310780621 05.05.2014	Defer Date:12.06.2015

निमल कुमार
उप. निदेशक (आंतरिक)
Dy. Director (Internal)
विदेशी व्यापार विभाग
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.

70	Case No.: 57/5/82-ALC4/2014	Party Name: NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00374/AM15/	RLA File :03/95/040/00085/AM15/	Lic.No/Date:0310780627 05.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.04.2015 for comments of Department of C&PC.				

71	Case No.: 17/5/82-ALC4/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00334/AM15/	RLA File :05/24/040/00053/AM15/	Lic.No/Date:0510386224 09.05.2014	Defer Date:12.06.2015
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

72	Case No.: 18/5/82-ALC4/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00335/AM15/	RLA File :05/24/040/00021/AM15/	Lic.No/Date:0510386223 09.05.2014	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

73	Case No.: 19/5/82-ALC4/2014	Party Name: RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00336/AM15/	RLA File :05/24/040/00020/AM15/	Lic.No/Date:0510386217 09.05.2014	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

74	Case No.: 17/10/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00931/AM15/	RLA File :09/24/040/00054/AM15/	Lic.No/Date:0910060072 12.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

75	Case No.: 5/10/82-ALC4/2014	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
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निर्देशक/निर्देशक
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00919/AM15/	RLA File :09/24/040/00676/AM14/	Lic.No/Date:0910060057 12.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

Case No.: 34/10/82- ALC4/2014	Party Name: DR REDDYS LABORATORIES LIMITED	Meet No/Date: 2/82- ALC4/2015 29.04.2015	Status: Approved
HQ File :01/82/050/00948/AM15 /	RLA File :09/24/040/00017/AM15/	Lic.No/Date:0910060082 13.05.2014	Defer Date:

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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/637/2014-PI(Norms) dated 18.05.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Levetiracetam	1 kg	1.	(S)-2-Amino Butyramide Hcl	0.95
		2.	Methylene Chloride	3.12
		3.	Caustic Potash Flakes	1.15

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 3/10/82- ALC4/2014	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 2/82- ALC4/2015 29.04.2015	Status: Approved
HQ File :01/82/050/00917/AM15/	RLA File :09/24/040/00065/AM15/	Lic.No/Date:0910060092 13.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/653/2014-PI(Norms) dated 20.05.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed
77 Heparin Sodium Injection USP, 10000IU/ml, 1ml Vial USP	Number	1.	Heparin Sodium USP	63.41 ml/vial
		2.	Glass Vials	1.06 nos./vial
		3.	Rubber Stopper	1.06 nos./vial
		4.	Seals Plastic	1.048 nos./vial
		5.	Sodium Chloride BP	8.35 mg/vial
		6.	Benzyl Alcohol BP	0.01 ml/vial
		7.	Sodium Hydroxide USP	0.11 ml/vial
		8.	Hydrochloric Acid USP	0.235 mg/vial

[Signature]
NIRMAL KUMAR
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		9.	Tubing Plastic	Not admissible
		10.	Filters Plastic	Not admissible
		11	Anti Factor Xa Test Kits Kits	Not admissible
		12	Anti Factor IIa Test Kits	Not admissible
		13	Analytical Columns Kits	Not admissible
		14	Analytical Guard Columns Kits	Not admissible

RA may take appropriate action as per the decision of Norms Committee.
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78	Case No.: 44/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00958/AM15/	RLA File :09/24/040/00053/AM15/	Lic.No/Date:0910060088 13.05.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

79	Case No.: 59/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00973/AM15/	RLA File :09/24/040/00045/AM15/	Lic.No/Date:0910060084 13.05.2014	Defer Date:12.06.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/568/2014-PI(Norms) dated 05.05.2015, it was decided to call from the firm Past production vis-a-vis actual consumption of all imported inputs duly certified by Central Excise Authorities. The case was deferred for 12.06.2015.			

80	Case No.: 39/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00953/AM15/	RLA File :09/24/040/00060/AM15/	Lic.No/Date:0910060145 19.05.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

81	Case No.: 86/6/82-ALC4/2014	Party Name:SAMARTH PHARMA PVT.LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
	HQ File :01/82/050/00488/AM15/	RLA File :03/95/040/00129/AM15/	Lic.No/Date:0310782139 20.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/507/2014-PI(Norms) dated 07.04. 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl.No.	Item of Export	Qty.	Item of Import	Quantity allowed kg/kg
1.	Testosterone Enanthate	1 kg	Testosterone	0.720
2.	Testosterone Decanoate	1 kg	Testosterone	0.652
3.	Testosterone Isocaproate	1 kg	Testosterone	0.746
4.	Testosterone Phenylpropionate	1 kg	Testosterone	0.685
5.	Testosterone Propionate	1 kg	Testosterone	0.837

RA may take appropriate action as per the decision of Norms Committee.

82	Case No.:35/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00949/AM15/	RLA File :09/24/040/00076/AM15/	Lic.No/Date:0910060166 21.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

83	Case No.:36/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00950/AM15/	RLA File :09/24/040/00072/AM15/	Lic.No/Date:0910060165 21.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

84	Case No.:79/8/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Deffered
	HQ File :01/82/050/00743/AM15/	RLA File :03/94/040/00040/AM15/	Lic.No/Date:0310782569 22.05.2014	Defer Date: 25.06.2015
Decision : It was decided to defer the case for 25.06.2015 for comments of Department of Pharmaceuticals				

85	Case No.:41/5/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0910060207	Defer

:01/82/050/00358/AM15/	:09/24/040/00096/AM15/	23.05.2014	Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

86	Case No.:16/8/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00680/AM15/	RLA File :09/24/040/00094/AM15/	Lic.No/Date:0910060220 26.05.2014	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

87	Case No.:119/8/82-ALC4/2014	Party Name:KUSUMA PHARMA	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00783/AM15/	RLA File :03/94/040/00115/AM15/	Lic.No/Date:0310782930 26.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

88	Case No.:29/10/82-ALC4/2014	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00943/AM15/	RLA File :09/24/040/00110/AM15/	Lic.No/Date:0910060235 27.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.				

89	Case No.:71/10/82-ALC4/2014	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00985/AM15/	RLA File :56/24/040/00009/AM15/	Lic.No/Date:5610004240 27.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.				

90	Case No.:115/8/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00779/AM15/	RLA File :03/94/040/00151/AM15/	Lic.No/Date:0310783328 28.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.				

91	Case No.:13/2/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
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निमल
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00028/AM16/	RLA File :05/23/040/00080/AM15/	Lic.No/Date:0510387607 28.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

Case No.:145/6/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
92 HQ File :01/82/050/00547/AM15/	RLA File :07/24/040/00003/AM15/	Lic.No/Date:0710104565 28.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals .			

Case No.:34/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
93 HQ File :01/82/050/00698/AM15/	RLA File :09/24/040/00103/AM15/	Lic.No/Date:0910060257 28.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

Case No.:38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
94 HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

Case No.:51/8/82-ALC4/2014	Party Name:PVS LABORATORIES LTD	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
95 HQ File :01/82/050/00715/AM15/	RLA File :09/24/040/00022/AM15/	Lic.No/Date:0910060267 28.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

Case No.:100/8/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
96 HQ File :01/82/050/00764/AM15/	RLA File :03/94/040/00129/AM15/	Lic.No/Date:0310783592 29.05.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

Case No.:37/8/82-ALC4/2014	Party Name:MSN PHARMACHEM	Meet No/Date:2/82- ALC4/2015	Status:Approved
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	PRIVATE LIMITED	29.04.2015	
HQ File :01/82/050/00701/AM15/	RLA File :09/24/040/00113/AM15/	Lic.No/Date:0910060282 29.05.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/641/2014-PI(Norms) dated 18.05.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
DARUNAVIR	1 Kg.	1.	2,5-Dioxopyrrolidin-1-yl(3R,3aS,6aR)-hexahydrofuro [2,3-b]furan-3-yl carbonate	0.787
		2.	4-Amino-N-((2R,3S)-3-amino-2-hydroxy-4-phenylbutyl)-N - isobutylbenzenesulfonamide	1.14

RA may take appropriate action as per the decision of Norms Committee.

98	Case No.:8/18/82-ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01374/AM15/	RLA File :34/24/040/00037/AM15/	Lic.No/Date:3410040192 03.06.2014	Defer Date: 12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

99	Case No.:30/10/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
	HQ File :01/82/050/00944/AM15/	RLA File :09/24/040/00097/AM15/	Lic.No/Date:0910060340 03.06.2014	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/626/2014-PI(Norms) dated 18.05 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
4-Amino-5-Fluoro-1-(2R-Hydroxymethyl-[1,3]-Oxathiolane-5S-yl)-1H-pyrimidin-2-one-Emtricitabine (EMS-II)	1 kg	1.	Glyoxylic Acid 50%	1.60
		2.	2,5 Dihydroxy 1,4 Dithiane	0.730
		3.	5-Fluoro Cytosine	1.13
		4.	Hexamethyl Disilazane	1.64
		5.	Dimethyl Formamide	0.70

		6.	Triethylamine	2.23
		7.	N-Hexane	5.038
		8.	Methylene Chloride	11.908
		9.	Cyclohexane	1.26
		10.	Sodium Borohydride	0.46
		11.	Dipotassium Hydrogen Phosphate	1.90

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:15/8/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
100	HQ File :01/82/050/00679/AM15/	RLA File :09/24/040/00119/AM15/	Lic.No/Date:0910060403 09.06.2014	Defer Date:12.06.2015
Decision It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals. The case was deferred for 12.06.2015				

	Case No.:48/8/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
101	HQ File :01/82/050/00712/AM15/	RLA File :09/24/040/00118/AM15/	Lic.No/Date:0910060402 09.06.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals. The case was deferred for 12.06.2015				

	Case No.:54/8/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Rejected
102	HQ File :01/82/050/00718/AM15/	RLA File :09/24/040/00123/AM15/	Lic.No/Date:0910060413 10.06.2014	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

	Case No.:40/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
103	HQ File :01/82/050/00704/AM15/	RLA File :09/24/040/00130/AM15/	Lic.No/Date:0910060411 10.06.2014	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/563/2014-PI(Norms) dated 16.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

Item of Export	Qty.	Sl.No.	Item of Import	Quantity
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				allowed kg/kg
Darunavir	1 kg	1.	Chloroketone[(S)-tert-butyl 4-chloro-3-oxo-1-phenylbutan-2-ylcarbamate] (or) (3S)-3-(Tert-Butoxycarbonyl) Amino-1-Chloro-4-Phenyl-2-Butanone	1.59
		2.	p-Nitro benzene sulphnyl chloride	1.30
		3.	Isobutylamine	2.06
		4.	Triethanolamine	0.0429
		5.	Activated Carbon	0.100
		6.	4-Dimethyl aminopyridine	0.024
		7.	Potassium carbonate	0.011
		8.	Sodium borohydride	1.00
		9.	N-Methyl pyrrolidone	Note required in RXN
		10.	2,3 dihydrofuran	1.45
		11	Triethylamine	5.40
		12	Methanol	3.20
		13	Isopropyl alcohol	3.764
		14	Hexane	0.37
		15	Toluene	0.50
		16	Methylene chloride	14.366
RA may take appropriate action as per the decision of Norms Committee.				

104	Case No.: 106/8/82-ALC4/2014	Party Name: BAYER CROPSCIENCE LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00770/AM15/	RLA File :03/94/040/00131/AM15/	Lic.No/Date:0310785223 12.06.2014	Defer Date:12.06.2015
	Decision: It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

105	Case No.: 60/10/82-ALC4/2014	Party Name: BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00974/AM15/	RLA File :08/24/040/00116/AM15/	Lic.No/Date:0810132332 13.06.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

निर्देशक
उप महानिदेशक
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

106	Case No.:77/8/82-ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC			

107	Case No.:30/8/82-ALC4/2014	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00694/AM15/	RLA File :09/24/040/00135/AM15/	Lic.No/Date:0910060470 17.06.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Biotechnology.			

108	Case No.:72/8/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Rejected
	HQ File :01/82/050/00736/AM15/	RLA File :09/24/040/00105/AM15/	Lic.No/Date:0910060462 17.06.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

109	Case No.:20/8/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00684/AM15/	RLA File :09/24/040/00139/AM15/	Lic.No/Date:0910060467 17.06.2014	Defer Date:12.06.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/676/2014-PI(Norms) dated February 2015, It was decided to call COA of the import items from foreign supplier and Past production vis-a-vis Actual consumption of all the inputs duly certified by Central Excise Authorities for the period 2013-2014 and 2014-15 from the firm. The case was deferred for 12.06.2015			

110	Case No.:160/6/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Rejected
	HQ File :01/82/050/00562/AM15/	RLA File :05/23/040/00053/AM15/	Lic.No/Date:0510388783 18.06.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

111	Case No.:19/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015	Status:Deffered and Re-indexed
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Dy. Director
 विदेश व्यापार
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		29.04.2015	
HQ File :01/82/050/00683/AM15/	RLA File :09/24/040/00153/AM15/	Lic.No/Date:0910060486 18.06.2014	Defer Date:12.06.2015
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/580/2015-PI(Norms) dated May 2015, it was decided to call from the firm the following technical details: (a) COA of the Export Product of relevant batches. (b) COA from Foreign Supplier for the relevant consignment of Import Item. The case is deferred for 12.06.2015			

112

Case No.:73/8/82-ALC4/2014	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved	
HQ File :01/82/050/00737/AM15/	RLA File :09/24/040/00151/AM15/	Lic.No/Date:0910060515 19.06.2014	Defer Date:	
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/645/2014-PI(Norms) dated 29.04.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
LEVOSULPIRIDE	1 Kg.	1.	METHYL-5-(AMINOSULFONLY)-2-METHOXYBENZOATE	0.91
		2.	(S)-(-)-2 AMINOETHYL-1-1-(ETHYLPYRROLIDINE)	0.52
RA may take appropriate action as per the decision of Norms Committee.				

113	Case No.:83/18/82-ALC4/2014 HQ File :01/82/050/01449/AM15/	Party Name:INDIAN IMMUNOLOGICALS LTD., RLA File :09/24/040/00136/AM15/	Meet No/Date:2/82- ALC4/2015 29.04.2015 Lic.No/Date:0910060517 20.06.2014	Status:Deffered and Re-indexed Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Biotechnology.				

114	Case No.:68/10/82-ALC4/2014 HQ File :01/82/050/00982/AM15/	Party Name:LEBEN LABORATORIES PVT.LTD., RLA File :03/95/040/00230/AM15/	Meet No/Date:2/82- ALC4/2015 29.04.2015 Lic.No/Date:0310785856 23.06.2014	Status: Deffered and Re-indexed Defer Date:
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.				

115	Case No.:111/8/82-ALC4/2014	Party Name:THINQ PHARMA-CRO	Meet No/Date:2/82- ALC4/2015	Status:Deffered and Re-indexed
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	LIMITED	29.04.2015	
HQ File :01/82/050/00775/AM15/	RLA File :03/95/040/00178/AM15/	Lic.No/Date:0310785804 23.06.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:52/8/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
116 HQ File :01/82/050/00716/AM15/	RLA File :07/24/040/00096/AM15/	Lic.No/Date:0710105418 26.06.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:80/8/82-ALC4/2014	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
117 HQ File :01/82/050/00744/AM15/	RLA File :03/95/040/00250/AM15/	Lic.No/Date:0310786143 27.06.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:63/10/82-ALC4/2014	Party Name:SAVVY CARE & COSMETICS PVT LTD	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
118 HQ File :01/82/050/00977/AM15/	RLA File :03/95/040/00254/AM15/	Lic.No/Date:0310786114 27.06.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:199/6/82-ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
119 HQ File :01/82/050/00601/AM15/	RLA File :08/24/040/00569/AM14/	Lic.No/Date:0810132520 30.06.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:202/6/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
120 HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

निर्मल कुमार
उप महानिदेशक, निर्यात व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

121	Case No.:83/8/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00747/AM15/	RLA File :03/95/040/00109/AM15/	Lic.No/Date:0310786418 04.07.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

122	Case No.:18/8/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00682/AM15/	RLA File :09/24/040/00176/AM15/	Lic.No/Date:0910060577 04.07.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

123	Case No.:64/10/82-ALC4/2014	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00978/AM15/	RLA File :03/95/040/00303/AM15/	Lic.No/Date:0310786462 07.07.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

124	Case No.:28/10/82-ALC4/2014	Party Name:GLOCHEM INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00942/AM15/	RLA File :09/24/040/00143/AM15/	Lic.No/Date:0910060609 08.07.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

125	Case No.:62/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00976/AM15/	RLA File :03/95/040/00271/AM15/	Lic.No/Date:0310786523 08.07.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

126	Case No.:44/15/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01331/AM15/	RLA File :09/24/040/00192/AM15/	Lic.No/Date:0910060635 09.07.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of			

Pharmaceuticals

Case No.:21/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
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HQ File :01/82/050/00685/AM15/	RLA File :09/24/040/00134/AM15/	Lic.No/Date:0910060632 09.07.2014	Defer Date:
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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/563/2014-PI(Norms) dated 16.04. 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
DARUNAVIR(DAR)	1 kg	1.	Tert-buty-l(S)-1-[(2S)-oxiran-2-yl]-2-phenylethylcarbamate (S,S)-(BOC Epoxide) (or) (2S,3S)-1,2-Epoxy-3-(Boc-amino)-4-phenylbutane (or)(2s,3s)-1,2-epoxy-3-(butoxycarbonyl)amino-4-phenyl butane or (2s,3s)-1,2-epoxy-3-(butoxycarbonyl) amino-4phenyl butane [(S,S)-BOC Epoxide]	1.40
		2.	Isobutyl amine	2.06
		3.	p-Nitro benzene sulphonyl chloride	1.30
		4.	Triethanolamine	0.0429
		5.	Activated carbon	0.100
		6.	2,3 Dihydrofuran	1.45
		7.	Sodium borohydride	1.00
		8.	4-Dimethyl aminopyridine	0.024
		9.	Potassium carbonate	0.011
		10.	Triethylamine	5.40
		11.	N-Methyl pyrrolidone	Note shown in RXN
		12.	Methylene Chloride	14.37
		13.	Isopropyl alcohol	3.76
		14.	Methanol	3.20

निदेश कुमार/निदेश कुमार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		15	Toluene	0.50
RA may take appropriate action as per the decision of Norms Committee.				

128	Case No.:50/18/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01416/AM15/	RLA File :09/24/040/00189/AM15/	Lic.No/Date:0910060646 10.07.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

129	Case No.:36/8/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Rejected
	HQ File :01/82/050/00700/AM15/	RLA File :09/24/040/00198/AM15/	Lic.No/Date:0910060661 14.07.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

130	Case No.:200/6/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00602/AM15/	RLA File :05/24/040/00168/AM15/	Lic.No/Date:0510389734 16.07.2014	Defer Date:12.06.2015
	Decision : In the light of written comments received from Department of Biotechnology vide their letter No.BT/IL/05/316/2010 dated 15.05.02015, it was decided to request the firm to provide the strength of the pertussis bulk in terms of OU/IU. The case is deferred for 12.06.2015			

131	Case No.:72/10/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00986/AM15/	RLA File :07/24/040/00112/AM15/	Lic.No/Date:0710105884 18.07.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC			

132	Case No.:70/8/82-ALC4/2014	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00734/AM15/	RLA File :34/24/040/00097/AM15/	Lic.No/Date:3410040385 21.07.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Biotechnology.			

निर्मल कुमार
उप महानिदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00735/AM15/	RLA File :34/24/040/00099/AM15/	Lic.No/Date:3410040394 23.07.2014	Defer Date:12.06.2015
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/417/2014-PI(Norms) dated 22.01.2015, it was decided to call from the firm copy of Master Batch Formula for each strengths of export product duly certified by their Quality Control Incharge, showing net content of APIs and each of the excipients. The case is deferred for 12.06.2015			

Case No.:66/8/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/00730/AM15/	RLA File :05/24/040/00205/AM15/	Lic.No/Date:0510390158 06.08.2014	Defer Date:12.06.2015
137	Decision : It was decided to call from the firm following information: i) Copy of Drug Manufacturing License (DML) indicating approved compositions of export products. ii) Pharmaceuticals specification for each of the export products. iii) Packaging /presentation of export products specifying quantity of contents of export products in each of the packs iv) Master Batch Formula indicating quantitative requirement for each of the ingredients duly certified by the production and qualities control in charge. v) Manufacturing process involved in production of the export products indicating the level of wastage /recoveries of various solvents / raw material during the process. The case was deferred for 12.06.2015		

Case No.:18/15/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
138	HQ File :01/82/050/01305/AM15/	RLA File :04/24/040/00127/AM15/	Lic.No/Date:0410159222 13.08.2014 Defer Date:12.06.2015
	Decision : it was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 12.06.2015		

Case No.:89/9/82-ALC4/2014	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
139	HQ File :01/82/050/00886/AM15/	RLA File :07/24/040/00179/AM15/	Lic.No/Date:0710106502 25.08.2014 Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/652/2014-PI(Norms) dated 13.05 2015, and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-		

निर्मल कुमार
उप महा निदेशक
Dy. Director General of Foreign Trade
विदेश व्यापार महा निदेशक
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
KANAMYCIN ACID SULPHATE FOR INJ. BP 2GM, IN 15 ML VIAL	Vial	1.	KANAMYCIN ACID SULPHATE	2.8225gm/vial

RA concerned may take further necessary action as per above decision of Norms committee.

Case No.:17/15/82-ALC4/2014	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
140 HQ File :01/82/050/01304/AM15/	RLA File :03/95/040/00428/AM15/	Lic.No/Date:0310788314 25.08.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:254/13/82-ALC4/2014	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
141 HQ File :01/82/050/01257/AM15/	RLA File :03/95/040/00459/AM15/	Lic.No/Date:0310788513 28.08.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:217/13/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
142 HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:12.06.2015
Decision : Department of Pharmaceuticals vide their OM No. 35011/633/2014-PI(Norms) dated 10.04.2015 stated that they have examined the matter and some discrepancies have been observed in the quantities of various inputs applied for import and the certificate about past production of various export products and corresponding consumption of different inputs. Keeping in view of above it was decided to seek clarification / Confirmation from the applicant that the CA certified consumption / production data enclosed with the application has correct figures. On receipt of response from the company the matter would be processed further.			
The case was deferred for 12.06.2014.			

Case No.:2/8/82-ALC4/2014	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Approved
143 HQ File :01/82/050/00666/AM15/	RLA File :22/24/040/00051/AM15/	Lic.No/Date:2210015079 03.09.2014	Defer Date:

निर्मल डी.
उद्योग भवन
Dy. Director
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
शाण्डिप विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/570/2014-PI(Norms) dated 16.04. 2015, and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
LEVOFLOXACIN HEMIHYDRATE	1kg.	1.	LEVOFLOXACIN Q ACID	0.8571 kg/kg

RA concerned may take further necessary action as per above decision of Norms committee.

144	Case No.:55/15/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01342/AM15/	RLA File :09/24/040/00274/AM15/	Lic.No/Date:0910060921 05.09.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

145	Case No.:16/10/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Rejected
	HQ File :01/82/050/00930/AM15/	RLA File :09/24/040/00297/AM15/	Lic.No/Date:0910060946 11.09.2014	Defer Date:
Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.				

146	Case No.:45/15/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01332/AM15/	RLA File :09/24/040/00305/AM15/	Lic.No/Date:0910060957 12.09.2014	Defer Date: Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

147	Case No.:4/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00668/AM15/	RLA File :09/24/040/00318/AM15/	Lic.No/Date:0910060963 12.09.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

148	Case No.:6/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date:12.06.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/417/2014-PI(Norms) dated 22.01.2015, it was decided to call from the firm copy of Production and consumption certificate from the firm duly certified by Central Excise Authority. The case is deferred for 12.06.2015			

149

Case No.:7/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved	
HQ File :01/82/050/00671/AM15/	RLA File :09/24/040/00317/AM15/	Lic.No/Date:0910060965 12.09.2014	Defer Date:12.06.2015	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/582/2014-PI(Norms) dated 18.05.2015, and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
(2R,5S)-5-(4-amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid-(1R,2S,5R)-methyl ester	1kg.	1.	5-Fluoro Cytosine	0.50
		2	Hexamethyl Disilazane	0.53
		3	Methane Sulfonic Acid	0.007
RA concerned may take further necessary action as per above decision of Norms committee.				

150	Case No.:8/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00672/AM15/	RLA File :09/24/040/00315/AM15/	Lic.No/Date:0910060966 12.09.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC			

151	Case No.:9/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
	HQ File :01/82/050/00673/AM15/	RLA File :09/24/040/00320/AM15/	Lic.No/Date:0910060967 15.09.2014	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/580/2014-PI(Norms) dated May 2015, and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details			

given below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
TENOFOVIR DISOPROXIL	1kg.	1.	(R)-9-[2-(phosphonomethoxy)propyl]adenine monohydrate	0.80

RA concerned may take further necessary action as per above decision of Norms committee.

152	Case No.:115/18/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01481/AM15/	RLA File :07/24/040/00207/AM15/	Lic.No/Date:0710106682 16.09.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

153	Case No.:12/15/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

154	Case No.:13/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00677/AM15/	RLA File :09/24/040/00324/AM15/	Lic.No/Date:0910060989 17.09.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

155	Case No.:38/15/82-ALC4/2014	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01325/AM15/	RLA File :09/24/040/00250/AM15/	Lic.No/Date:0910060988 17.09.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

156	Case No.:54/15/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
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Director General of Foreign Trade
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	LIMITED		
HQ File :01/82/050/01341/AM15/	RLA File :09/24/040/00309/AM15/	Lic.No/Date:0910060994 19.09.2014	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/644/2014-PI(Norms) dated May 2015, and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-			
Export product	Export Qty.	Sl.No.	Import items
Atorvastatin Calcium (Amorphous/Form-P/Crystalline/ICH/Trihydrate)	1kg.	1.	(4R-cis)-1,1-dimethyl ethyl-6-(2-amino ethyl)-2,2-dimethyl-1,3-dioxane-4-acetate
		2	Acetonitrile
		3	Methanol
			Qty. allowed kg/kg
			0.78
			5.37
			3.01
RA concerned may take further necessary action as per above decision of Norms committee.			

	Case No.:125/8/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
157	HQ File :01/82/050/00789/AM15/	RLA File :09/24/040/00345/AM15/	Lic.No/Date:0910061000 19.09.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals				

	Case No.:9/15/82-ALC4/2014	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
158	HQ File :01/82/050/01296/AM15/	RLA File :09/24/040/00327/AM15/	Lic.No/Date:0910061001 19.09.2014	Defer Date:12.06.2015
Decision : It was decided to send a copy of application to Department of Biotechnology. The case is deferred for 12.06.2015 .				

	Case No.:60/15/82-ALC4/2014	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
159	HQ File :01/82/050/01347/AM15/	RLA File :31/83/040/00136/AM15/	Lic.No/Date:3110064915 22.09.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

	Case No.:127/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015	Status:Deffered and Re-indexed
160				

			29.04.2015	
	HQ File :01/82/050/00791/AM15/	RLA File :09/24/040/00339/AM15/	Lic.No/Date:0910061002 22.09.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

161	Case No.: 128/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00792/AM15/	RLA File :09/24/040/00341/AM15/	Lic.No/Date:0910061003 22.09.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

162	Case No.: 129/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00793/AM15/	RLA File :09/24/040/00338/AM15/	Lic.No/Date:0910061004 22.09.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

163	Case No.: 130/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00794/AM15/	RLA File :09/24/040/00332/AM15/	Lic.No/Date:0910061005 22.09.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

164	Case No.: 3/18/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Rejected
	HQ File :01/82/050/01369/AM15/	RLA File :05/24/040/00279/AM15/	Lic.No/Date:0510391259 22.09.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

165	Case No.: 61/15/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Approved
	HQ File :01/82/050/01348/AM15/	RLA File :31/83/040/00148/AM15/	Lic.No/Date:311006493 1 26.09.2014	Defer Date:
	Decision : In the light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by			

निर्मल कुमार
उप-सहायक
Dy. Director General of Foreign Trade
विदेश व्यापार
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity recommended
Prochlorperazine Edisylate Injection USP 10 mg/2 ml	1 kg	1.	Prochlorperazine Edisylate	16.60 mg/vial
		2	V9239 FM259/0 FLCO 006 Serum Stopper	Relevant, As per packing policy.
		3	13MM Flip-Off-Seal 4020 Dark Blue	

RA may take appropriate action as per the decision of Norms Committee.

166	Case No.:9/2/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00024/AM16/	RLA File :05/23/040/00261/AM15/	Lic.No/Date:0510391358 26.09.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

167	Case No.:29/18/82-ALC4/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01395/AM15/	RLA File :03/94/040/00596/AM15/	Lic.No/Date:0310789917 01.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

168	Case No.:176/13/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deferred
	HQ File :01/82/050/01179/AM15/	RLA File :03/94/040/00361/AM15/	Lic.No/Date:0310789985 07.10.2014	Defer Date:
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

169	Case No.:37/15/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Rejected
	HQ File :01/82/050/01324/AM15/	RLA File :09/24/040/00354/AM15/	Lic.No/Date:0910061067 09.10.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

170	Case No.:162/13/82-	Party Name:M.J.	Meet No/Date:2/82-	Status:Deffered
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	ALC4/2014	BIOPHARM PVT. LTD.	ALC4/2015 29.04.2015	and Re-indexed
	HQ File :01/82/050/01165/AM15/	RLA File :03/95/040/00549/AM15/	Lic.No/Date:0310790039 09.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

171	Case No.:46/15/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01333/AM15/	RLA File :09/24/040/00372/AM15/	Lic.No/Date:0910061072 09.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

172

Case No.:49/18/82-ALC4/2014	Party Name:PRECISE CHEMIPHARMA PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved	
HQ File :01/82/050/01415/AM15/	RLA File :31/83/040/00149/AM15/	Lic.No/Date:3110064962 09.10.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 18/82 dated 18.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg		Orlistat	0.505/kg
RA may take appropriate action as per the decision of Norms committee				

173	Case No.:113/9/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00910/AM15/	RLA File :09/24/040/00370/AM15/	Lic.No/Date:0910061093 15.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals			

174	Case No.:42/15/82-ALC4/2014	Party Name:PVS AGRO VET	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

175	Case No.:13/15/82-	Party Name:VINS	Meet No/Date:2/82-	Status:Deffered
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	ALC4/2014	BIOPRODUCTS LTD.,	ALC4/2015 29.04.2015	and Re-indexed
	HQ File :01/82/050/01300/AM15/	RLA File :09/24/040/00290/AM15/	Lic.No/Date:0910061111 16.10.2014	Defer Date:12.06.2015
	Decision : It was decided to send the copy of application to Department of Biotechnology. The case was defer for 12.06.2015.			

	Case No.:7/15/82-ALC4/2014	Party Name:NATCO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
176	HQ File :01/82/050/01294/AM15/	RLA File :09/24/040/00385/AM15/	Lic.No/Date:0910061114 17.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:58/15/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
177	HQ File :01/82/050/01345/AM15/	RLA File :09/24/040/00392/AM15/	Lic.No/Date:0910061113 17.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:152/13/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
178	HQ File :01/82/050/01155/AM15/	RLA File :03/94/040/00692/AM15/	Lic.No/Date:0310790392 20.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:78/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
179	HQ File :01/82/050/00992/AM15/	RLA File :09/24/040/00393/AM15/	Lic.No/Date:0910061130 22.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:79/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
180	HQ File :01/82/050/00993/AM15/	RLA File :09/24/040/00391/AM15/	Lic.No/Date:0910061131 22.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:80/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
181	HQ File :01/82/050/00994/AM15/	RLA File :09/24/040/00394/AM15/	Lic.No/Date:0910061132 22.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:81/10/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
182	HQ File :01/82/050/00995/AM15/	RLA File :09/24/040/00407/AM15/	Lic.No/Date:0910061133 22.10.2014	Defer Date:12.06.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/664/2014-PI(Norms) dated 22.01.2015, it was decided to call from the firm copy of Production and consumption certificate from the firm duly certified by Central Excise Authority. The case is deferred for 12.06.2015			

	Case No.:36/18/82-ALC4/2014	Party Name:APEX PHARMA,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
183	HQ File :01/82/050/01402/AM15/	RLA File :03/94/040/00551/AM15/	Lic.No/Date:0310790531 27.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:82/10/82-ALC4/2014	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
184	HQ File :01/82/050/00996/AM15/	RLA File :31/83/040/00151/AM15/	Lic.No/Date:3110065004 27.10.2014	Defer Date: 12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

	Case No.:84/10/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
185	HQ File :01/82/050/00998/AM15/	RLA File :09/24/040/00400/AM15/	Lic.No/Date:0910061140 27.10.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:85/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved
186				

HQ File :01/82/050/00999/AM15/	RLA File :09/24/040/00403/AM15/	Lic.No/Date:0910061141 27.10.2014	Defer Date:
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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/629/2014-PI(Norms) dated May 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Abacavir Sulphate	1 kg	1.	Vincelactam	2.50
		2.	Di.tert.butyl dicarbonate	5.00
		3.	Dimethyl formamide	7.00
		4.	Sodium borohydride	0.946
		5.	N-(2-Amino-4,6-dichloro pyrimidin-5-yl) formamide	1.042
		6.	Triethyl ortho formate	1.50
		7.	Tetrahydrofuran	4.15

RA may take appropriate action as per the decision of Norms Committee.

187	Case No.: 64/15/82-ALC4/2014	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01351/AM15/	RLA File :05/23/040/00305/AM15/	Lic.No/Date:0510391738 27.10.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

188	Case No.: 276/13/82-ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01279/AM15/	RLA File :08/24/040/00288/AM15/	Lic.No/Date:0810133688 28.10.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.				

189	Case No.: 37/18/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01403/AM15/	RLA File :03/94/040/00679/AM15/	Lic.No/Date:0310790590 29.10.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

190	Case No.: 38/18/82-	Party Name:CROWN	Meet No/Date:2/82-	Status:Deffered
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ALC4/2014	CHEMICALS PVT.LTD.,	ALC4/2015 29.04.2015	and Re-indexed
HQ File :01/82/050/01404/AM15/	RLA File :03/94/040/00678/AM15/	Lic.No/Date:0310790589 29.10.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:141/13/82- ALC4/2014	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
191 HQ File :01/82/050/01144/AM15/	RLA File :52/24/040/00040/AM15/	Lic.No/Date:5210041283 29.10.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:70/18/82- ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
192 HQ File :01/82/050/01436/AM15/	RLA File :03/94/040/00557/AM15/	Lic.No/Date:0310790636 30.10.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:86/10/82- ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
193 HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:6/15/82- ALC4/2014	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
194 HQ File :01/82/050/01293/AM15/	RLA File :09/24/040/00378/AM15/	Lic.No/Date:0910061161 30.10.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:57/15/82- ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
195 HQ File :01/82/050/01344/AM15/	RLA File :09/24/040/00410/AM15/	Lic.No/Date:0910061154 30.10.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

निर्मल कुमार
उप-निदेशक (अ)
विदेशी दवा
Directorate General of Foreign
Drugs, New Delhi
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:45/18/82-ALC4/2014	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
196	HQ File :01/82/050/01411/AM15/	RLA File :03/94/040/00697/AM15/	Lic.No/Date:0310790673 31.10.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

	Case No.:31/15/82-ALC4/2014	Party Name:BELCO PHARMA	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
197	HQ File :01/82/050/01318/AM15/	RLA File :05/23/040/00337/AM15/	Lic.No/Date:0510391872 07.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.				

	Case No.:49/15/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
198	HQ File :01/82/050/01336/AM15/	RLA File :09/24/040/00413/AM15/	Lic.No/Date:0910061189 07.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.				

	Case No.:23/15/82-ALC4/2014	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
199	HQ File :01/82/050/01310/AM15/	RLA File :22/24/040/00065/AM15/	Lic.No/Date:2210015115 07.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.				

	Case No.:76/18/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
200	HQ File :01/82/050/01442/AM15/	RLA File :03/94/040/00734/AM15/	Lic.No/Date:0310790871 10.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.				

	Case No.:81/18/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
201	HQ File :01/82/050/01447/AM15/	RLA File :07/24/040/00270/AM15/	Lic.No/Date:0710106924 10.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.				

202	Case No.:19/15/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01306/AM15/	RLA File :04/24/040/00206/AM15/	Lic.No/Date:0410159706 11.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

203	Case No.:20/15/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01307/AM15/	RLA File :04/24/040/00207/AM15/	Lic.No/Date:0410159705 11.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

204	Case No.:61/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01427/AM15/	RLA File :34/24/040/00198/AM15/	Lic.No/Date:3410040676 11.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

205	Case No.:41/18/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01407/AM15/	RLA File :03/94/040/00747/AM15/	Lic.No/Date:0310790960 12.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

206	Case No.:98/18/82-ALC4/2014	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01464/AM15/	RLA File :07/24/040/00272/AM15/	Lic.No/Date:0710106948 12.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

207	Case No.:77/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA)	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed

		LTD.		
	HQ File :01/82/050/01443/AM15/	RLA File :03/95/040/00629/AM14/	Lic.No/Date:0310790966 12.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

	Case No.:24/15/82-ALC4/2014	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
208	HQ File :01/82/050/01311/AM15/	RLA File :56/24/040/00046/AM15/	Lic.No/Date:5610004468 12.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

	Case No.:46/18/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
209	HQ File :01/82/050/01412/AM15/	RLA File :03/94/040/00748/AM15/	Lic.No/Date:0310791014 13.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

	Case No.:65/18/82-ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
210	HQ File :01/82/050/01431/AM15/	RLA File :34/24/040/00199/AM15/	Lic.No/Date:3410040677 13.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

	Case No.:72/18/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
211	HQ File :01/82/050/01438/AM15/	RLA File :03/94/040/00773/AM15/	Lic.No/Date:0310791044 13.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:42/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
212	HQ File :01/82/050/01408/AM15/	RLA File :03/95/040/00628/AM14/	Lic.No/Date:0310791049 13.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

213	Case No.:56/18/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01422/AM15/	RLA File :04/24/040/00071/AM15/	Lic.No/Date:0410159730 13.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

214	Case No.:14/15/82-ALC4/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01301/AM15/	RLA File :07/24/040/00274/AM15/	Lic.No/Date:0710106972 13.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

215	Case No.:56/15/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01343/AM15/	RLA File :09/24/040/00431/AM15/	Lic.No/Date:0910061223 13.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.2015 for comments of Department of C&PC.			

216	Case No.:65/15/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date:12.06.2015
	Decision : In the light of written comments received from Department of AYUSH vide communication no. T.12016/2/2015-DCC (AYUSH) dated 23.03.2015, it was decided to request the firm to provide at the earliest details of the herbal extracts used in formulation as required in Drug & Cosmetics Rule 158 B for consideration of fixation of norms. The case was deferred for 12.06.2014.			

217	Case No.:119/13/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01122/AM15/	RLA File :05/23/040/00304/AM15/	Lic.No/Date:0510392008 14.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

218	Case No.:62/15/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed

HQ File :01/82/050/01349/AM15/	RLA File :09/24/040/00438/AM15/	Lic.No/Date:0910061248 17.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:59/15/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
219 HQ File :01/82/050/01346/AM15/	RLA File :04/24/040/00216/AM15/	Lic.No/Date:0410159756 17.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:39/15/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
220 HQ File :01/82/050/01326/AM15/	RLA File :09/24/040/00379/AM15/	Lic.No/Date:0910061255 17.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:41/15/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
221 HQ File :01/82/050/01328/AM15/	RLA File :09/24/040/00235/AM15/	Lic.No/Date:0910061256 17.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:20/18/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
222 HQ File :01/82/050/01386/AM15/	RLA File :03/94/040/00782/AM15/	Lic.No/Date:0310791202 18.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:21/18/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:2/82- ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
223 HQ File :01/82/050/01387/AM15/	RLA File :03/94/040/00781/AM15/	Lic.No/Date:0310791201 18.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC..			

224 Case No.:8/15/82-	Party Name:NATCO	Meet No/Date:2/82-	Status:Deffered
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Dy. Director General
 विदेश विभाग
 Directorate General
 बाणिज्य विभाग
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	ALC4/2014	PHARMA LIMITED	ALC4/2015 29.04.2015	and Re-indexed
	HQ File :01/82/050/01295/AM15/	RLA File :09/24/040/00447/AM15/	Lic.No/Date:0910061260 18.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:24/18/82-ALC4/2014	Party Name:SUSHANT INDUSTRIES	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
225	HQ File :01/82/050/01390/AM15/	RLA File :03/95/040/00672/AM15/	Lic.No/Date:0310791170 18.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:50/15/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
226	HQ File :01/82/050/01337/AM15/	RLA File :09/24/040/00448/AM15/	Lic.No/Date:0910061263 18.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:23/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
227	HQ File :01/82/050/01389/AM15/	RLA File :03/95/040/00697/AM14/	Lic.No/Date:0310791253 20.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

	Case No.:110/18/82-ALC4/2014	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
228	HQ File :01/82/050/01476/AM15/	RLA File :07/24/040/00305/AM15/	Lic.No/Date:0710107025 20.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:52/15/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
229	HQ File :01/82/050/01339/AM15/	RLA File :09/24/040/00408/AM15/	Lic.No/Date:0910061280 20.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:5/15/82-ALC4/2014	Party Name:PVS LABORATORIES LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
230	HQ File :01/82/050/01292/AM15/	RLA File :09/24/040/00333/AM15/	Lic.No/Date:0910061275 20.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:28/18/82-ALC4/2014	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
231	HQ File :01/82/050/01394/AM15/	RLA File :03/94/040/00686/AM15/	Lic.No/Date:0310791308 21.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

	Case No.:30/18/82-ALC4/2014	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
232	HQ File :01/82/050/01396/AM15/	RLA File :03/94/040/00704/AM15/	Lic.No/Date:0310791309 21.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

	Case No.:94/18/82-ALC4/2014	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
233	HQ File :01/82/050/01460/AM15/	RLA File :34/24/040/00218/AM15/	Lic.No/Date:3410040705 21.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

	Case No.:34/18/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
234	HQ File :01/82/050/01400/AM15/	RLA File :03/94/040/00803/AM15/	Lic.No/Date:0310791303 21.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:59/18/82-ALC4/2014	Party Name:HEMA PHARMACEUTICALS PVT. LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
235	HQ File :01/82/050/01425/AM15/	RLA File :34/24/040/00220/AM15/	Lic.No/Date:3410040708 21.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of			

Pharmaceuticals.

236	Case No.:16/18/82-ALC4/2014	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01382/AM15/	RLA File :03/94/040/00789/AM15/	Lic.No/Date:0310791300 21.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

237	Case No.:93/18/82-ALC4/2014	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01459/AM15/	RLA File :34/24/040/00225/AM15/	Lic.No/Date:3410040718 24.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

238	Case No.:19/18/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01385/AM15/	RLA File :03/94/040/00801/AM15/	Lic.No/Date:0310791351 24.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

239	Case No.:74/18/82-ALC4/2014	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01440/AM15/	RLA File :03/94/040/00814/AM15/	Lic.No/Date:0310791373 25.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

240	Case No.:18/18/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01384/AM15/	RLA File :03/94/040/00792/AM15/	Lic.No/Date:0310791374 25.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

241	Case No.:32/18/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0310791380	Defer

	:01/82/050/01398/AM15/	:03/94/040/00784/AM15/	25.11.2014	Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			
	Case No.: 66/18/82-ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
242	HQ File :01/82/050/01432/AM15/	RLA File :03/94/040/00739/AM15/	Lic.No/Date:0310791375 25.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			
	Case No.: 53/18/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
243	HQ File :01/82/050/01419/AM15/	RLA File :31/83/040/00057/AM15/	Lic.No/Date:3110065095 25.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			
	Case No.: 15/2/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
244	HQ File :01/82/050/00030/AM16/	RLA File :03/95/040/00639/AM15/	Lic.No/Date:0310791416 25.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			
	Case No.: 17/18/82-ALC4/2014	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
245	HQ File :01/82/050/01383/AM15/	RLA File :03/94/040/00691/AM15/	Lic.No/Date:0310791453 26.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			
	Case No.: 31/18/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Approved
246	HQ File :01/82/050/01397/AM15/	RLA File :03/94/040/00785/AM15/	Lic.No/Date:0310791451 26.11.2014	Defer Date:
	Decision : In the light of earlier decision taken by NC in its 23/82 meeting dated 01.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			


 Dy. Dir.
 Directorate of Drugs and Cosmetics
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Telmisartan	1 kg	1.	2n-Propyl-4-methyl-6-(1-methyl benzimidazole-2-yl) benzimidazole	0.82 kg
		2.	4-Methyl-2biphenylcarboxylic Acid Methyl Ester	0.65 kg
		3.	Acetone	0.46 kg
		4.	Ethylene Dichloride	1.69 kg
		5.	Methanol	0.43 kg
		6.	Methylene Chloride	2.96 kg
		7.	Methyl Isobutyl Ketone	0.72 kg
		8.	N-Bromo Succinimide	0.56 kg

RA may take appropriate action as per the decision of Norms Committee.

247	Case No.:15/15/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01302/AM15/	RLA File :05/24/040/00385/AM15/	Lic.No/Date:0510392153 26.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

248	Case No.:43/18/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01409/AM15/	RLA File :03/95/040/00701/AM15/	Lic.No/Date:0310791419 26.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

249	Case No.:103/18/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01469/AM15/	RLA File :34/24/040/00197/AM15/	Lic.No/Date:3410040726 27.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

250	Case No.:10/2/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00025/AM16/	RLA File :05/23/040/00211/AM15/	Lic.No/Date:0510392167 27.11.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

251	Case No.:11/2/82-	Party Name:JUBILANT	Meet No/Date:2/82-	Status:Deffered
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ALC4/2015	GENERIC LTD	ALC4/2015 29.04.2015	and Re-indexed
HQ File :01/82/050/00026/AM16/	RLA File :05/23/040/00370/AM15/	Lic.No/Date:0510392171 27.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

252	Case No.:16/15/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01303/AM15/	RLA File :05/24/040/00386/AM15/	Lic.No/Date:0510392199 27.11.2014	Defer Date:12.06.2015
	Decision : DL			

253	Case No.:39/18/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved																																													
	HQ File :01/82/050/01405/AM15/	RLA File :03/95/040/00560/AM15/	Lic.No/Date:0310791472 27.11.2014	Defer Date:																																													
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 15.04.2015, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:																																																
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. N.</th><th>Import Product</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td rowspan="2">STERO TAM 200 (Tallow Amine Ethoxylate/Tallow Amine 20 mole Ethoxylate)</td><td rowspan="2">1 kg</td><td>1</td><td>TALLOW AMINE</td><td>0.2361 kg</td></tr> <tr> <td>2</td><td>ETHYLENE OXIDE</td><td>0.7839 kg</td></tr> <tr> <td rowspan="2">STEROL 161811 (A) (Cetostearyl Alcohol 14 mole Ethoxylate)</td><td rowspan="2">1 kg</td><td>1</td><td>CETO STEARYL ALCOHOL</td><td>0.3250 kg</td></tr> <tr> <td>2</td><td>ETHYLENE OXIDE</td><td>0.1807 kg</td></tr> <tr> <td rowspan="2">STER PEG 400 (Polyethylene Glycol 400)</td><td rowspan="2">1 kg</td><td>1</td><td>DI ETHYLENE GLYCOL</td><td>0.2611 kg</td></tr> <tr> <td>2</td><td>ETHYLENE OXIDE</td><td>0.7589 kg</td></tr> <tr> <td rowspan="2">STER PEG 4000 (Polyethylene Glycol 4000)</td><td rowspan="2">1 kg</td><td>1</td><td>DI ETHYLENE GLYCOL</td><td>0.0469 kg</td></tr> <tr> <td>2</td><td>ETHYLENE OXIDE</td><td>0.9731 kg</td></tr> <tr> <td rowspan="2">STERO DEEA-EX (N,N-Diethylethanolamine)</td><td rowspan="2">1 kg</td><td>1</td><td>DI ETHANOL AMINE</td><td>0.6551 kg</td></tr> <tr> <td>2</td><td>ETHYLENE OXIDE</td><td>0.3949 kg</td></tr> </tbody> </table>				Export Product	Qty.	Sl. N.	Import Product	Quantity	STERO TAM 200 (Tallow Amine Ethoxylate/Tallow Amine 20 mole Ethoxylate)	1 kg	1	TALLOW AMINE	0.2361 kg	2	ETHYLENE OXIDE	0.7839 kg	STEROL 161811 (A) (Cetostearyl Alcohol 14 mole Ethoxylate)	1 kg	1	CETO STEARYL ALCOHOL	0.3250 kg	2	ETHYLENE OXIDE	0.1807 kg	STER PEG 400 (Polyethylene Glycol 400)	1 kg	1	DI ETHYLENE GLYCOL	0.2611 kg	2	ETHYLENE OXIDE	0.7589 kg	STER PEG 4000 (Polyethylene Glycol 4000)	1 kg	1	DI ETHYLENE GLYCOL	0.0469 kg	2	ETHYLENE OXIDE	0.9731 kg	STERO DEEA-EX (N,N-Diethylethanolamine)	1 kg	1	DI ETHANOL AMINE	0.6551 kg	2	ETHYLENE OXIDE	0.3949 kg
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		2	ETHYLENE OXIDE	0.3949 kg																																													
	RA may take appropriate action as per the decision of Norms Committee.																																																

254	Case No.:11/15/82-ALC4/2014	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:2910025174	Defer


 ANIL KUMAR
 Director, Foreign Trade
 Directorate of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

:01/82/050/01298/AM15/	:29/24/040/00008/AM15/	27.11.2014	Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.: 64/18/82-ALC4/2014	Party Name: DEEPAK NITRITE LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
255 HQ File :01/82/050/01430/AM15/	RLA File :34/24/040/00227/AM15/	Lic.No/Date:3410040733 28.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.: 114/18/82-ALC4/2014	Party Name: IND-SWIFT LABORATORIES LTD.,	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
256 HQ File :01/82/050/01480/AM15/	RLA File :22/24/040/00073/AM15/	Lic.No/Date:2210015135 28.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.: 26/18/82-ALC4/2014	Party Name: SADHANA NITRO CHEM LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
257 HQ File :01/82/050/01392/AM15/	RLA File :03/95/040/00714/AM15/	Lic.No/Date:0310791516 28.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.: 92/18/82-ALC4/2014	Party Name: TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
258 HQ File :01/82/050/01458/AM15/	RLA File :34/24/040/00224/AM15/	Lic.No/Date:3410040732 28.11.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

259	Case No.:22/15/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved	
	HQ File :01/82/050/01309/AM15/	RLA File :04/24/040/00223/AM15/	Lic.No/Date:0410159798 01.12.2014	Defer Date:	
	Decision : In the light of earlier decision taken by NC in its 18/82 meeting dated 18.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

PAROXETINE TABLETS 20 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	22.20 mg/20 mg Tablet
PAROXETINE TABLETS 30 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	33.30 mg/30 mg Tablet
PAROXETINE TABLETS 40 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	44.40 mg/40 mg Tablet

RA concerned may take further necessary action as per above decision of NC

Case No.: 89/18/82- ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 2/82- ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
260 HQ File :01/82/050/01455/AM15/	RLA File :31/83/040/00191/AM15/	Lic.No/Date: 3110065116 02.12.2014	Defer Date: 12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.: 90/18/82- ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 2/82- ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
261 HQ File :01/82/050/01456/AM15/	RLA File :31/83/040/00190/AM15/	Lic.No/Date: 3110065117 02.12.2014	Defer Date: 12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.: 67/18/82- ALC4/2014	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 2/82- ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
262 HQ File :01/82/050/01433/AM15/	RLA File :03/94/040/00328/AM15/	Lic.No/Date: 0310791619 02.12.2014	Defer Date: 12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.: 60/18/82- ALC4/2014	Party Name: DHANUKA LABORATORIES LTD.	Meet No/Date: 2/82- ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
263 HQ File :01/82/050/01426/AM15/	RLA File :05/23/040/00397/AM15/	Lic.No/Date: 0510392257 02.12.2014	Defer Date: 12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.: 15/18/82- ALC4/2014	Party Name: CORAL LABORATORIES LTD.,	Meet No/Date: 2/82- ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
264 HQ File :01/82/050/01381/AM15/	RLA File :03/94/040/00419/AM15/	Lic.No/Date: 0310791656 03.12.2014	Defer Date: 12.06.2015

निर्मल कुमार
उप निदेशक
Dy Director General of Trade
विदेश व्यापार निदेशकालय
Directorate General of Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.

265	Case No.: 68/18/82-ALC4/2014	Party Name: CROWN CHEMICALS PVT.LTD.,	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01434/AM15/	RLA File :03/94/040/00838/AM15/	Lic.No/Date:0310791657 03.12.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

266	Case No.: 87/18/82-ALC4/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01453/AM15/	RLA File :03/95/040/00755/AM15/	Lic.No/Date:0310791744 05.12.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

267	Case No.: 62/18/82-ALC4/2014	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01428/AM15/	RLA File :05/24/040/00409/AM15/	Lic.No/Date:0510392319 08.12.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

268	Case No.: 32/15/82-ALC4/2014	Party Name: AMINES & PLASTICIZERS LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01319/AM15/	RLA File :03/94/040/00848/AM15/	Lic.No/Date:0310791849 09.12.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

269	Case No.: 80/18/82-ALC4/2014	Party Name: JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01446/AM15/	RLA File :05/23/040/00350/AM15/	Lic.No/Date:0510392349 09.12.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

270	Case No.: 82/18/82-ALC4/2014	Party Name: ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed

उद्योग
Dy. Director
वित्तिय
Directorate
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	Defer Date:12.06.2015
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Decision : In the light of written comments received from Department of AYUSH vide communication no. T.12016/2/2015-DCC (AYUSH) dated 23.03.2015, it was decided to request the firm to provide at the earliest details of the herbal extracts used in formulation as required in Drug & Cosmetics Rule 158 B for consideration of fixation of norms. The case was deferred for 12.06.2015

271	Case No.:120/18/82-ALC4/2014	Party Name:G.G.CHEMICALS & PHARMACEUTICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01486/AM15/	RLA File :22/24/040/00077/AM15/	Lic.No/Date:2210015143 10.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.				

272	Case No.:57/18/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01423/AM15/	RLA File :05/24/040/00400/AM15/	Lic.No/Date:0510392365 10.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

273	Case No.:97/18/82-ALC4/2014	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

274	Case No.:119/18/82-ALC4/2014	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01485/AM15/	RLA File :05/24/040/00419/AM15/	Lic.No/Date:0510392414 15.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.				

275	Case No.:102/18/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01468/AM15/	RLA File :34/24/040/00247/AM15/	Lic.No/Date:3410040787 16.12.2014	Defer Date:12.06.2015

Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			
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276	Case No.: 116/18/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01482/AM15/	RLA File :08/24/040/00337/AM15/	Lic.No/Date:0810134056 16.12.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

277	Case No.: 118/18/82-ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01484/AM15/	RLA File :08/24/040/00341/AM15/	Lic.No/Date:0810134067 16.12.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for cosmments of Department of C&PC.			

278	Case No.: 100/18/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01466/AM15/	RLA File :05/23/040/00417/AM15/	Lic.No/Date:0510392439 16.12.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

279	Case No.: 106/18/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01472/AM15/	RLA File :05/24/040/00424/AM15/	Lic.No/Date:0510392443 16.12.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Biotechnology.			

280	Case No.: 104/18/82-ALC4/2014	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01470/AM15/	RLA File :34/24/040/00245/AM15/	Lic.No/Date:3410040803 17.12.2014	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

281	Case No.: 2/18/82-ALC4/2014	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:2910025185	Defer

निरमल कुमार
उप निदेशक
Dy. Director General
विदेश व्यापार महानिदेशक
Directorate General of Commerce
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/01368/AM15/	:29/24/040/00009/AM15/	17.12.2014	Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:1/15/82-ALC4/2014	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
282 HQ File :01/82/050/01288/AM15/	RLA File :09/24/040/00490/AM15/	Lic.No/Date:0910061407 18.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:88/18/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
283 HQ File :01/82/050/01454/AM15/	RLA File :03/95/040/00776/AM15/	Lic.No/Date:0310792133 18.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:69/18/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
284 HQ File :01/82/050/01435/AM15/	RLA File :03/95/040/00649/AM15/	Lic.No/Date:0310792132 18.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:108/18/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
285 HQ File :01/82/050/01474/AM15/	RLA File :05/23/040/00404/AM15/	Lic.No/Date:0510392521 19.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:2/15/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
286 HQ File :01/82/050/01289/AM15/	RLA File :09/24/040/00545/AM15/	Lic.No/Date:0910061443 23.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:105/18/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
287			

HQ File :01/82/050/01471/AM15/	RLA File :05/23/040/00436/AM15/	Lic.No/Date:0510392586 26.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:101/18/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
288 HQ File :01/82/050/01467/AM15/	RLA File :05/24/040/00439/AM15/	Lic.No/Date:0510392597 26.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:91/18/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
289 HQ File :01/82/050/01457/AM15/	RLA File :05/23/040/00449/AM15/	Lic.No/Date:0510392602 29.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:26/15/82-
ALC4/2014

Party Name:HETERO
LABS LIMITED

Meet No/Date:2/82-
ALC4/2015
29.04.2015

Status:
Approved

HQ File
:01/82/050/01313/AM15/

RLA File
:09/24/040/00522/AM15/

Lic.No/Date:0910061456
29.12.2014

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/628/2014-PI(Norms) dated May 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Tenofovir Disoproxil Fumarate	1 kg	1.	Adenine	0.914
		2.	R-Propylene Carbonate	0.7938
		3.	Methanol	2.95
		4.	Diethyl- Tosyloxymethyl Phosphonate	2.025
		5.	Tetrahydrofuran	4.28
		6.	Lithium tert. Butoxide	0.536
		7.	Methylene Dichloride	7.84
		8.	Acetonitrile	2.94
		9.	Chloromethyl	1.3527

निर्मल कुमार
उप-निदेशक, निर्यात
Dy. Director, Export
निर्माण विभाग, निर्यात
Directorate of Export
वाणिज्य विभाग, Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/01477/AM15/	RLA File :07/24/040/00307/AM15/	Lic.No/Date:0710107306 30.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:84/18/82-ALC4/2014	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
295 HQ File :01/82/050/01450/AM15/	RLA File :08/24/040/00362/AM15/	Lic.No/Date:0810134170 30.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Biotechnology			

Case No.:86/18/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
296 HQ File :01/82/050/01452/AM15/	RLA File :05/24/040/00451/AM15/	Lic.No/Date:0510392620 30.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:112/18/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
297 HQ File :01/82/050/01478/AM15/	RLA File :05/24/040/00450/AM15/	Lic.No/Date:0510392619 30.12.2014	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:85/18/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
298 HQ File :01/82/050/01451/AM15/	RLA File :05/24/040/00412/AM15/	Lic.No/Date:0510392654 01.01.2015	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

Case No.:28/15/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
299 HQ File :01/82/050/01315/AM15/	RLA File :09/24/040/00502/AM15/	Lic.No/Date:0910061479 02.01.2015	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

300	Case No.:48/18/82-	Party Name:DIVIS	Meet No/Date:2/82-	Status:
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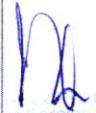
ALC4/2014	LABORATORIES LTD.,	ALC4/2015 29.04.2015	Approved	
HQ File :01/82/050/01414/AM15/	RLA File :09/24/040/00544/AM15/	Lic.No/Date:0910061492 06.01.2015	Defer Date:	
Decision : In the light of earlier decision taken by NC in its 22/82 meeting dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl Acetylenedicarboxylate Crude	1 kg	1.	Hydrobromic Acid	1.59 kg
		2	Fumaric Acid	1.44 kg
		3.	Caustic Potash Flakes	3.95 kg
		4.	Methanol	3.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:29/15/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
301 HQ File :01/82/050/01316/AM15/	RLA File :09/24/040/00543/AM15/	Lic.No/Date:0910061501 07.01.2015	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:79/18/82-ALC4/2014	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
302 HQ File :01/82/050/01445/AM15/	RLA File :04/24/040/00255/AM15/	Lic.No/Date:0410159987 07.01.2015	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:96/18/82-ALC4/2014	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
303 HQ File :01/82/050/01462/AM15/	RLA File :04/24/040/00248/AM15/	Lic.No/Date:0410159986 07.01.2015	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:2/2/82-ALC4/2015	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
304 HQ File :01/82/050/00017/AM16/	RLA File :09/24/040/00565/AM15/	Lic.No/Date:0910061498 07.01.2015	Defer Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			


 Dy. Director General of Foreign Trade
 विदेश व्यापार निदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

305	Case No.:3/2/82-ALC4/2015	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00018/AM16/	RLA File :09/24/040/00570/AM15/	Lic.No/Date:0910061502 07.01.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

306	Case No.:33/15/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01320/AM15/	RLA File :09/24/040/00568/AM15/	Lic.No/Date:0910061507 08.01.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

307	Case No.:78/18/82-ALC4/2014	Party Name:GREEN SIGNAL BIO PHARMA PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01444/AM15/	RLA File :04/24/040/00220/AM15/	Lic.No/Date:0410159999 09.01.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

308	Case No.:34/15/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01321/AM15/	RLA File :09/24/040/00528/AM15/	Lic.No/Date:0910061522 09.01.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

309	Case No.:9/18/82-ALC4/2014	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01375/AM15/	RLA File :08/24/040/00371/AM15/	Lic.No/Date:0810134344 19.01.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

310	Case No.:1/2/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/00016/AM16/	RLA File :05/24/040/00453/AM15/	Lic.No/Date:0510392953 21.01.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of			

C&PC.

311	Case No.:1/18/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01367/AM15/	RLA File :09/24/040/00601/AM15/	Lic.No/Date:0910061562 27.01.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

312	Case No.:47/18/82-ALC4/2014	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01413/AM15/	RLA File :04/24/040/00268/AM15/	Lic.No/Date:0410160068 28.01.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

313	Case No.:6/18/82-ALC4/2014	Party Name:GRANULES INDIA LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01372/AM15/	RLA File :09/24/040/00576/AM15/	Lic.No/Date:0910061577 03.02.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

314	Case No.:11/18/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01377/AM15/	RLA File :09/24/040/00561/AM15/	Lic.No/Date:0910061599 10.02.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

315	Case No.:10/18/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01376/AM15/	RLA File :09/24/040/00628/AM15/	Lic.No/Date:0910061598 10.02.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

316	Case No.:12/18/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01378/AM15/	RLA File :09/24/040/00604/AM15/	Lic.No/Date:0910061602 10.02.2015	Defer Date:12.06.2015

Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.

317	Case No.: 13/18/82-ALC4/2014	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01379/AM15/	RLA File :09/24/040/00605/AM15/	Lic.No/Date:0910061603 10.02.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

318	Case No.: 14/18/82-ALC4/2014	Party Name: HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01380/AM15/	RLA File :03/94/040/01012/AM15/	Lic.No/Date:0310793763 11.02.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

319	Case No.: 121/18/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01487/AM15/	RLA File :09/24/040/00645/AM15/	Lic.No/Date:0910061606 12.02.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

320	Case No.: 14/2/82-ALC4/2015	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00029/AM16/	RLA File :05/23/040/00499/AM15/	Lic.No/Date:0510393393 27.02.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

321	Case No.: 4/2/82-ALC4/2015	Party Name: VIRUPAKSHA ORGANICS LIMITED	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/00019/AM16/	RLA File :09/24/040/00674/AM15/	Lic.No/Date:0910061679 11.03.2015	Defer Date:12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

322	Case No.: 5/2/82-ALC4/2015	Party Name: ARENE LIFE SCIENCES LIMITED.	Meet No/Date: 2/82-ALC4/2015 29.04.2015	Status: Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0910061894	Defer

:01/82/050/00020/AM16/	:09/24/040/00689/AM15/	17.04.2015	Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Case No.:6/2/82-ALC4/2015	Party Name:ALMELO PVT LTD	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/00021/AM16/	RLA File :09/24/040/00001/AM16/	Lic.No/Date:0910061899 20.04.2015	Defer Date:12.06.2015
323	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/414/2014-PI(Norms) dated 21.01.2015, It was decided to call from the firm Past production vis-a-vis Actual consumption of all the inputs duly certified by Central Excise Authorities for the period 2013-2014 and 2014-15. The case was deferred for 12.06.2015		

324

Case No.:7/2/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status: Approved	
HQ File :01/82/050/00022/AM16/	RLA File :09/24/040/00019/AM16/	Lic.No/Date:0910061904 21.04.2015	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/629/2014-PI(Norms) dated May 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Abacavir Sulphate	1 kg	1.	Vincelactam	2.50
		2.	Di.Tert.Butyl Dicarbonate	5.00
		3.	Dimethyl Formamide	7.00
		4.	Sodium Borohydride	0.946
		5.	N-(2-Amino-4,6- Dichloro Pyridine-5-Yl) Formamide	1.042
		6.	Triethyl Ortho Formate	1.50
		7.	Tetrahydrofuran	4.15
RA may take appropriate action as per the decision of Norms Committee.				

325	Case No.:8/2/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2015 29.04.2015	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0910061906	Defer

:01/82/050/00023/AM16/	:09/24/040/00043/AM16/	21.04.2015	Date:12.06.2015
Decision : It was decided to defer the case for 12.06.2015 for comments of Department of Pharmaceuticals.			

Out Side agenda Part B-II Pharmaceuticals cases

Case No. B- 1	M/s. Pharmazel (India) Pvt Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/162/00138/AM15/DES-III
Decision: It was decide to defer the case for next NC meeting for comments of Department of Pharmaceuticals.	

Case No. B- 2	M/s. Saurav Chemicals Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00865/AM12/DES-III F. No.01/82/050/01382/AM13/DES-III
RAF. No. 22/24/040/00039/AM 12 RAF. No. 22/24/040/00074/AM 13	Adv. Lic. No. 2210011843 dated 01.09.2011 Adv. Lic. No. 2210013689 dated 05.03.2013
Decision: It was decide to send a copy of representation of the firm to Department of Pharmaceuticals for their comments. The case is deferred for next NC meeting.	

Case No. B- 3	M/s SATYA DEEPTHA PHARMACEUTICALS LTD
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F.No.01/82/50/00789/AM10/DES-III
RAF.No. 09/24/040/00352/AM10	Adv. Lic. No. 0910040145 dated 03.12.2009
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/793/2014-PI(Norms) dated 18.05 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:	

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
(1S,4R)-4-[(2-Amino-6-Chloro-5-	1 kg	1.	2,5 Diamino 4,6 Dihydroxy Pyrimidine Hcl	0.91

निर्मल कुमार
उप महा निदेशक, औषध विभाग
Dy. Director, Drug Division
विदेश व्यापार निदेशक, औषध विभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Formamido-4-Pyrimidinyl)Amino]-2-Cyclo Pentene-1-Methanol	2.	(+)-2-Azabicyclo [2.2.1] Hept-5-Ene-3-One (Vince Lactam)100%	1.832
	3.	Propionic Acid	1.35
	4.	D(-)Tartaric Acid	1.06
	5.	Dimethyl Formamide	1.12
	6.	Sodium Borohydride	0.226
	7.	Pyridine	1.00
	8.	Iso Propyl Alcohol	2.96
	9.	Methanol	5.09
	10.	Dichloro Methane	2.37
	11.	Toluene	1.00
RA may take appropriate action as per the decision of Norms Committee.			

Case No. B- 4	M/s. Alchymars ICM SM Pvt. Ltd			
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00111/AM14/DES-III			
RAF.No. 04/24/040/00279/AM 13	Adv. Lic. No.0410144366 dated 25.03.2013			
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/649/2014-PI(Norms) dated 18.05. 2015, and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Clindamycin Hydrochloride Active Pharmaceutical Ingredient	1kg.	1.	Lincomycin Hydrochloride	1.222 BOU/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

Case No. B-5	M/s. RA Chem Pharma Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00219/AM12/DES-III
RAF.No. 09/24/040/00071/AM 12	Adv. Lic. No. 0910046667 dated 06.05.2011

Decision: It was decide to send a copy of representation of the firm to Department of Pharmaceuticals for their comments. The case is deferred for next NC meeting.

Case No. B-6	M/s. Piramal Healthcare Ltd (Formely Nicholas Piramal)
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00557/AM13/DES-III
RAF.No. 03/95/040/00227/AM 13	Adv. Lic. No. 0310701405 dated 10.07.2012
Decision: It was decide to defer the case for next NC meeting for comments of Department of Pharmaceuticals.	

Case No. B-7	M/s. Piramal Healthcare Ltd (Formely Nicholas Piramal)
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00556/AM13/DES-III F. No.01/82/050/00001/AM13/DES-III F. No.01/82/050/01173/AM13/DES-III
RAF.No. 03/95/040/00226/AM 13 RAF.No. 03/95/040/00970/AM 12 RAF.No. 03/95/040/00374/AM 13	Adv. Lic. No. 0310701402 dated 10.07.2012 Adv. Lic. No. 0310688849 dated 30.03.2012 Adv. Lic. No. 0310721416 dated 18.01.2013
Decision: It was decide to defer the case for next NC meeting for comments of Department of Pharmaceuticals.	

Case No. B-8	M/s. Piramal Healthcare Ltd (Formely Nicholas Piramal)
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00256/AM13/DES-III F. No.01/82/050/00261/AM13/DES-III F. No.01/82/050/00260/AM13/DES-III F. No.01/82/050/00255/AM13/DES-III F. No.01/82/050/00928/AM12/DES-III
	Adv. Lic. No. 0310694731 dated 15.05.2012 Adv. Lic. No. 0310694936 dated 16.05.2012 Adv. Lic. No. 0310694925 dated 16.05.2012 Adv. Lic. No. 0310694706 dated 15.05.2012 Adv. Lic. No. 0310642739 dated 18.07.2011
Decision: It was decide to defer the case for next NC meeting for comments of Department of Pharmaceuticals	

Case No. B-9	M/s. Emcure Pharmaceuticals Ltd
Meeting No.2/AM16 dated – 29.04.2015 but	F. No.01/82/050/00297/AM15/DES-III

actually held on 21.05.2015	
RAF.No. 31/83/040/00197/AM 14	Adv. Lic. No. 3110062302 dated 27.01.2014
Decision: It was decide to send a copy of representation of the firm to Department of Pharmaceuticals for their comments. The case is deferred for next NC meeting.	

Case No. B-10	M/s. Makson Inds. Pvt Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00889/AM13/DES-III
RAF.No. 03/95/040/00394/AM 13	Adv. Lic. No. 0310710561 dated 26.09.2012
Decision: It was decide to send a copy of representation of the firm to Department of Pharmaceuticals for their comments. The case is deferred for next NC meeting.	

Case No. B-11 (a)	M/s. Cipla Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00226/AM15/DES-III
RAF.No. 03/94/040/00985/AM 14	Adv. Lic. No. 0310769244 dated 05.02.2014

Decision: Committee considered case as per representation of the firm and in consultation with the technical authority present in the meeting and observed that there is typographical error in the recording of description of import / export item. It was decided to correct the description of import / export item in the minutes of the NC meeting no. 11/82 dated 26.11.2014 as details given below :

From	To
ENTECAVR MONOHYDRATE	ENTECAVIR MONOHYDRATE

The rest of the minutes would remain same.

RA may take appropriate action as per the decision of Norms Committee.

निर्मल
उप निदेशक
Dy Director
विदेश व्यापार
Directorate General of Foreign Trade
बाणिज्य विभाग, Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. B-11 (b)	M/s. Cipla Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00225/AM15/DES-III
RAF. No. 03/94/040/00995/AM 14	Adv. Lic. No. 0310769240 dated 05.02.2014
Decision: Committee considered case as per representation of the firm and in consultation with the technical authority present in the meeting and observed that there is typographical error in the recording of description of import / export item. It was decided to correct the description of import / export item in the minutes of the NC meeting no. 11/82 dated 26.11.2014 as details given below :	
From Amoxicillin and Clavunlanate Potassium for Oral Suspension	To Amoxicillin and Clavulanate Potassium for Oral Suspension USP 600mg / 42.90mg
The rest of the minutes would remain same.	
RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-11 (c)	M/s. Cipla Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00229/AM15/DES-III F. No.01/82/050/00172/AM15/DES-III
RAF.No. 03/94/040/00991/AM 14 RAF.No. 03/94/040/01009/AM 14	Adv. Lic. No. 0310769247 dated 05.02.2014 Adv. Lic. No. 0310769592 dated 06.02.2014

Decision: Committee considered case as per representation of the firm and in consultation with the technical authority present in the meeting and observed that there is typographical error in the recording of description of import / export item. It was decided to correct the description of import / export item in the minutes of the NC meeting no. 11/82 dated 26.11.2014 as details given below :

S.I. No.	From [Import Item at column 4 for export product Tenofovir Disoproxil fumarate (6 export items)]	To [Import Item at column 4 for export product Tenofovir Disoproxil fumarate (6 export items)]
A	Lamuvdine	Lamivudine

S.I. No.	From (Export Item)	To (Export Item)
B	Tenofovir Disproxil Fumrate	Tenofovir Disoproxil Fumarate
C	Emtrcitabine	Emtricitabine

D	Lamuvdine	Lamivudine
E	Efavring	Efavirenz

The rest of the minutes would remain same.

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-12	M/s. Cipla Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00738/AM11/DES-III
RAF.No. 03/94/040/00350/AM 11	Adv. Lic. No. 0310584093 dated 19.07.2010
Decision: It was decide to send a copy of representation of the firm to Department of Pharmaceuticals for their comments. The case is deferred for next NC meeting.	

Case No. B-13	M/s. Cipla Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00228/AM15/DES-III
RAF.No. 03/94/040/00979/AM 14	Adv. Lic. No. 0310769253 dated 05.02.2014
Decision: It was decide to send a copy of representation of the firm to Department of Pharmaceuticals for their comments. The case is deferred for next NC meeting.	

Case No. B-14	M/s. Perfect Biotech			
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00172/AM10/DES-III			
RAF.No. 03/95/040/00026/AM 10	Adv. Lic. No. 0310517481 dated 27.04.2009			
Decision: Committee considered case as per agenda and in light of decision taken in meeting no.42/82 dated 12.01.10 as modified in meeting no. 53/82 dated 30.03.10, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Soya Lecithin Powder	1 MT.	1.	Soya Liquid Lecithin	1.20 MT
		2.	Acetone	690 Ltr.

निर्मल कुमार
Dy. Director General of Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		3.	Hydrogen Peroxide	0.002 MT
		4.	Printing Bags	As per packing policy
Soya Lecithin Granules	1 MT	1.	Soya Liquid Lecithin	1.20 MT
		2.	Acetone	690 Ltr.
		3.	Hydrogen Peroxide	0.002 MT
		4.	Printing Bags	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No. B-15	M/s. Indo Phyto Chemicals Pvt Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/84/050/00318/AM13/DES-III
RAF. No. 05/23/040/00252/AM 13	Adv. Lic. No. 0510336430 dated 04.10.2012
Decision: It was decide to send a copy of representation of the firm to Department of Pharmaceuticals for their comments. The case is deferred for next NC meeting.	

Out Side agenda Part B-II Chemicals & Petrochemicals cases

Case No. B-1	M/s. Shiva Pharmachem Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/162/00016/AM13/DES-III
RAF. No. 34/24/040/00117/AM 10 RAF. No. 34/24/040/00136/AM 10 RAF. No. 34/24/040/00206/AM 10 RAF. No.34/24/040/00086/AM 11	Adv. Lic. No. 3410025487 dated 30.10.2009 3410025693 dated 25.11.2009 3410026511 dated 03.03.2010 3410027522 dated 16.07.2010
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-2	M/s. Survival Technology Pvt. Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00133/AM12/DES-III
RAF. No. 03/95/040/00536/AM 14	Adv. Lic. No. 0310678569 dated 25.01.2012
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-3	M/s. Deepak Nitrite Limited
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/01000/AM12/DES-III
RAF. No. 31/83/040/00137/AM 12	Adv. Lic. No. 3110052056 dated 22.12.2011
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-4	M/s. Dorf-Ketal Chemicals India Pvt Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/01242/AM15/DES-III
RAF. No. 03/94/040/00390/AM 15	Adv. Lic. No. 0310787602 dated 04.08.2014
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-5	M/s. Dorf-Ketal Chemicals India Pvt Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/01243/AM15/DES-III
RAF. No. 03/94/040/00241/AM 15	Adv. Lic. No. 0310787845 dated 08.08.2014
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-6	M/s. Paramount Aromachem Pvt Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/01246/AM13/DES-III
RAF. No. 05/24/040/00381/AM 13	Adv. Lic. No. 0510343720 dated 18.01.2013

Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.

Case No. B-7	M/s. Vivimed Labs Limited
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00019/AM15/DES-III
RAF. No. 09/24/040/00598/AM 14	Adv. Lic. No. 0910059372 dated 21.02.2014
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting..	

Case No. B-8	M/s. Hindustan Polyamides & Fibres Limited
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00516/AM15/DES-III
RAF. No. 03/94/040/00132/AM 15	Adv. Lic. No. 0310783464 dated 29.05.2014
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-9	M/s. Hindustan Polyamides & Fibres Limited
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00182/AM15/DES-III
RAF. No. 03/94/040/00835/AM 14	Adv. Lic. No. 0310765125 dated 08.01.2014
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-10	M/s. Gopinath Chem-Tech Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00104/AM14/DES-III
RAF. No. 08/24/040/00436/AM 13	Adv. Lic. No. 0810119304 dated 13.03.2013

Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.

Case No. B-11	M/s. Navin Fluorine International Limited
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00446/AM15/DES-III
RAF. No. 03/95/040/00915/AM 14	Adv. Lic. No. 0310772674 dated 03.03.2014
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-12	M/s. Sainor Laboratories Pvt Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00528/AM10/DES-III 01/82/050/00621/AM10/DES-III
RAF. No. 09/24/040/00040/AM 11 09/24/040/00040/AM 11	Adv. Lic. No.0910039225 dated 01.09.2009 0910039590 dated 14.10.2009
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-13	M/s. Sainor Laboratories Pvt Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00350/AM11/DES-III
RAF. No. 09/24/040/00040/AM 11	Adv. Lic. No.0910042075 dated 19.05.2010
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-14	M/s. Gopinath Chem-Tech Ltd
Meeting No.2/AM16 dated – 29.04.2015 but	F. No.01/82/050/00562/AM14/DES-III

actually held on 21.05.2015	
RAF. No. 08/24/040/00231/AM 14	Adv. Lic. No. 0810124122 dated 26.08.2013
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-15	M/s. Chirag Enterprise
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00256/AM11/DES-III 01/82/050/01090/AM11/DES-III
RAF. No. 24/24/040/00009/AM 11 24/24/040/00014/AM 11	Adv. Lic. No. 2410029974 dated 27.10.2010 2410030871 dated 27.10.2010
Decision: It was decided to the case is deferred for next NC meeting for comments of Department of C&PC.	

Case No. B-16	M/s. AVA Chemicals Pvt Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00793/AM14/DES-III
RAF. No. 03/94/040/00485/AM 14	Adv. Lic. No. 0310749510 dated 13.09.2013
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-17	M/s. Belchem Inds. India Pvt Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00955/AM14/DES-III
RAF. No. 03/94/040/00633/AM 14	Adv. Lic. No. 0310755691 dated 28.10.2013
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Case No. B-18	M/s. AVA Chemicals Pvt Ltd
Meeting No.2/AM16 dated – 29.04.2015 but actually held on 21.05.2015	F. No.01/82/050/00864/AM13/DES-III
RAF. No. 03/94/040/00448/AM 13	Adv. Lic. No. 0310709883 dated 21.09.2012
Decision: It was decide to send a copy of representation of the firm to Department of C&PC for their comments. The case is deferred for next NC meeting.	

Date:29.04.2015
Place:New Delhi


Nirmal Kumar
Dy. Director General of Foreign Trade

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
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